

**COMMITTEE ON SUBORDINATE
LEGISLATION**

Second Report

SHRI MOOL CHAND DAGA (Pali) :
Sir, I beg to present the Second Report (Hindi and English versions) of the Committee on Subordinate Legislation

**COMMITTEE ON WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES**

Second Report

SHRI K.D. SULTANPURI (Simla) :
Sir, I beg to present the Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Steel, Mines and Coal (Department of Mines)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in National Aluminium Company Limited.

12.10 Hrs.

**COMMITTEE ON WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES**

Minutes of sittings

SHRI K.D. SULTANPURI (Simla) :
Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their Second Report.

BUSINESS ADVISORY COMMITTEE

Twelfth Report

**THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI GHULAM NABI
AZAD) :** Sir,

I beg to move :

“That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 22nd August, 1985.”

SHRI G.M. BANATWALLA : I raise a point of order before you take up this motion.

MR. SPEAKER : It is late.

SHRI G.M. BANATWALLA : I have given them advance notice also. I would request you.....

MR. SPEAKER : You are late in your notice.

SHRI G.M. BANATWALLA : I request you to consider this point of order very coolly. It is not in a spirit of confrontation but proper regulation of the business of the House.

This motion is there before us to adopt the report of the Business Advisory Committee.

My point of order is under Rules 288 to 292 of our Lok Sabha. Now this motion cannot be moved as there is one Item 2 in para 2 of this report. This item refers to the Supreme Court (Number of Judges) Amendment Bill, 1985 and one hour is allocated for the same. But the Bill has already been passed.

MR. SPEAKER : I know.

SHRI G.M. BANATWALLA : The Bill has already been passed by this House. Now, we are having a Report of the Business Advisory Committee

allocating the time of one hour. My submission is that adoption of this Motion would, therefore, be in retrospective effect with regard to the said item and the Rules 288, 289, 290, 290A, 291, 292 and all relevant rules do not envisage passing a motion with retrospective effect.

The second point is that yesterday this House was totally misled that one hour was allocated when there was no such allocation binding upon the House. The Bill was, therefore, passed after misleading the House. Therefore, you must not certify that Bill also as has been duly passed. I request you to declare this motion as out of order because it is with retrospective effect, not envisaged by our rules.

MR. SPEAKER : The comedy of the situation is that last evening when we were discussing in Business Advisory Committee all these things we took into consideration that it was going to be discussed today. Isn't it? We had it in mind when we were discussing it.

SHRI G.M. BANATWALLA : It has retrospective effect.

MR. SPEAKER : We had it in mind. We passed it knowingly at that time. All of us knew in the Business Advisory Committee that it was going to be passed this day. We knew it. There is no problem. We have done it earlier also. There is a precedent. It is not a problem. We just did it. We did it knowingly.

(Interruptions)

Mr. SPEAKER : We discussed the same subject. Mr. Banatwalla has taken up the same line as we took yesterday.

SHRI G.G. SWELL (Shillong) : Sir, the Motion should be amended.

MR. SPEAKER : There is no problem. We did it knowingly. It is just a normal practice that we omit these things. But your point is well taken;

That is what I can say. I knew somebody would take up this question,

The question is :

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 22nd August, 1985."

The motion was adopted.

12.13 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the remaining part of the Session will consist of :—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

• (2) Consideration and passing of :

(a) The Lighthouse (Amendment) Bill, 1985.

• (b) The Narcotic Drugs and Psychotropic Substances Bill, 1985.

(c) The Inland Waterways Authority of India Bill, 1985.

(3) Consideration and passing of the following Bills, as Passed by Rajya Sabha :

(a) The Auroville (Emergency Provisions Amendment) Bill, 1985.

(b) The Pondicherry University Bill, 1985.

(c) The National Airports Authority Bill, 1985.